GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 792

TO BE ANSWERED ON WEDNESDAY, THE 26TH JUNE, 2019.

Annual Performance Review Index

792. SHRI M.K. RAGHAVAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is contemplating to bring out an annual performance review index for judicial officials and also make the same public and if so, the details thereof;
- (b) whether it is practical to measure the justice delivery system on any index being brought out; and
- (c) if so, the details thereof and the expected quality of judgements including intimidation on the judicial officials, as a sequence of the proposed index?

ANSWER MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a): No, Sir.
- (b) & (c): The performance evaluation of Judges in the Supreme Court and the High Courts is a matter in the domain of the Supreme Court and the High Courts. The administrative control over District and Subordinate Judiciary vests with the concerned High Court as per provisions of the Constitution of India. High Courts frame their own rules and guidelines for giving credit to judicial officers for disposal of various categories of cases which are included in the performance appraisal of judges of subordinate judiciary.

The Supreme Court has constituted National Court Management System (NCMS) Committee. A Sub Committee of the NCMS Committee has looked into the issue of developing a National Framework of Court Excellence to set measurable standards of performance for courts and a monitoring mechanism to measure these performance parameters.
